

UPON hearing the counsel the Court made the following

O R D E R

Mr. S.R. Singh, learned senior counsel for the petitioner submits that the name of *Harish Chandra Agarwal* (respondent No.6) be deleted on the strength of the latest application i.e. IA No. 38143/2021) as the *Committee of Management* (respondent no.5) is already represented by the learned counsel.

Further submission of the learned senior counsel is that earlier application for substitution i.e. IA No. 27632/2020 was misconceived and the application for condonation of delay i.e. IA No. 27633/2020 in filing the application for substitution, need not be ordered and the same can be closed.

Having considered the above, deletion of respondent no.6 is ordered. The earlier applications stand closed accordingly.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR